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Crl.A.No. 119-121 OF 1997
ITEM No.1

Court No. 5

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRL MP 10942-947 of 2003 in Criminal Appeal No. 119-121/1997 and Crl.Appeal No.314-316 of 1997

RAMANAND YADAV

Appellant (s)

VERSUS

PRABHU NATH JHA & ORS

Respondent (s)

(for clarification of this Court's order dt. 31.10.2003 and office report)

Date : 19/12/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Appellant (s)Mr. S.B. Upadhyay,Adv.

For Respondent (s)Dr. Rajeev B Masodkar, Adv. for
Mr. Anil Kumar Jha,Adv.

Mr.MP Jha, Adv.

Mr. Ram Ekbal Roy, Adv. for
Mr. Anil K. Chopra,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

In the light of the specific fact found mentioned at page 14 of the Judgment dated 31.10.2003 that the very appeal has been entertained only in respect of Respondent Nos.1 to 3, and the scope of the appeal is restricted to them, after specifically also mentioning three names of those persons, when the appeal has been allowed, the appeal allowed inevitably refers to as against those three accused-respondents, only and not others. Merely because somebody has gone wrong in understanding it, when otherwise the order is very clear and admits of no doubt it is no reason to clarify the judgment. The result of the appeal already allowed thus relates to only three persons. Crl MPs are disposed of accordingly.

(D.L.Chugh) (Vijay Aggarwal)
Court Master Court Master

